

Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALAHABAD BENCH, ALAHABAD**

Allahabad, this the **13<sup>th</sup>** day of **April**, 2018

Present :

**Hon'ble, Shri Gokul Chandrapati, Member-A**

Original Application No.330/385/2018

Durgesh Kumar Mishra  
S/o Late Kripa Shankar  
Resident of Village – Salempur,  
Post – Ishari Salempur  
Tehsil – Rasada  
District – Ballia.

.....Applicant.

By Advocate – Shri K. M. Tripathi

**V E R S U S**

1. Union of India Through General Manager Northern Railway having Head Office at Badauda House, New Delhi,
2. Divisional Railway Manager Northern Railway Lucknow,
3. Senior Divisional Personnel Officer Lucknow Divisional, Northern Railway, Lucknow.
4. Smt. Savitri alleged W/o Late Kripa Shanker,

Resident of Village – Salempur, Post – Ishari Salempur,  
Tehsil – Rasada, District – Balia.

.....Respondents.

By Advocate : Shri Shesh Mani Mishra.

### O R D E R

#### Delivered by Hon'ble Shri Gokul Chandrapati, Member-A :

Shri K.M. Tripathi, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for the respondents are present.

2. Heard learned counsel for the parties and perused the papers on record.
3. Learned counsel for the applicant submitted that the applicant's father was an employee under the Northern Railways and while in service he expired on 20.07.2017. Therefore, the applicant had made an application dated 12.12.2017 (Annexure A4 has been submitted to the respondent No. 2 which is pending with him.
4. Learned counsel for the applicant submits that his grievance would be redressed if a direction is given to the respondent No. 2 to consider his application as per existing Rules. Learned counsel for the respondents has no objection to this.

5. Accordingly, the respondent No. 2/competent authority is directed to consider the application dated 12.12.2017 (Annexure – 4 of the OA) submitted by the applicant for compassionate appointment and also for payment of retirement-cum-death gratuity (Family Pension, G. I. S., Leave encashment, arrears of A. C. P and other benefits which is payable to him) as per the existing Rules and guidelines of the Railway Board and dispose of the applicant's application dated 12.12.2017 by passing a reasoned and speaking order to be communicated to the applicant within a period of two months from the date of receipt of a certified copy of this order.

6. It is made clear that the merit of the case including the issue of limitation has not been examined while passing this order.

7. With this direction, the OA stands disposed of. No order as to costs.

Member-A

Shashi/